

**BEFORE THE AJUDICATING AUTHORITY  
NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

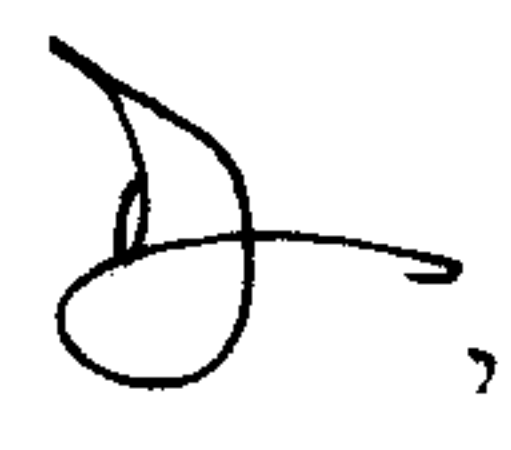

**C.P. (I.B) No.364/NCLT/AHM/2019**

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL  
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.01.2020**

Name of the Company: Silvassa Cement Products Pvt Ltd  
V/s  
Noor India Buildcon Pvt Ltd

Section of the Companies Act : Section 9 of the Insolvency and Bankruptcy Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	DHRUV. K. DAVE	Adv	Petitioner	
2.	DEVASHISH K. TRIVEDI	ADVOCATE	RESPONDENT	

**ORDER**

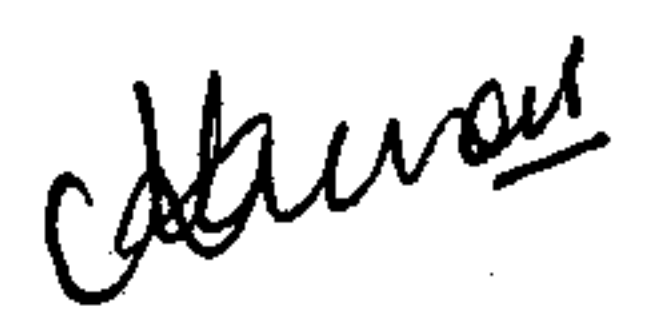
The parties are represented through learned counsels.

During the course of the hearing, Learned Lawyer for the Petitioner took adjournment on the ground of producing certain documents evidencing that the amount is due and payable to the Petitioner.

The prayer is allowed.

List the matter on 27.01.2020

  
**CHOCKALINGAM THIRUNAVUKKARASU**  
MEMBER TECHNICAL

  
**MANORAMA KUMARI**  
MEMBER JUDICIAL

Dated this the 1st day of January. 2020